

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Crl.) No.3306/2019

(Arising out of impugned final judgment and order dated 18-05-2018 in CRLA No.814/1991 passed by the High Court Of Judicature At Allahabad)

STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

KISHAN SINGH & ORS.

Respondent(s)

(IA No.51966/2019-EXEMPTION FROM FILING O.T.)

Date : 06-05-2019 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT

HON'BLE MS. JUSTICE INDU MALHOTRA

For Petitioner(s) Mr. Adarsh Upadhyay, AOR

For Respondent(s) Mr. Randhir Kumar Ojha, AOR
Mr. Purushottam Sharma, Adv.
Mr. Vishal Arun Mishra, Adv.
Mr. Sarthak Choudhary, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter dated 03.05.2019, circulated by the learned counsel for the respondents, matter is adjourned to 15.07.2019.

(MUKESH NASA)
COURT MASTER

(RAJINDER KAUR)
BRANCH OFFICER